FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF EOS ENERGY STORAGE INDIA PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	EOS ENERGY STORAGE INDIA PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	11/10/2021
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC DELHI I
4	CORPORATE IDENTITY NUMBER / ~~LIMITED LIABILITY~~ IDENTITY NUMBER OF CORPORATE PERSON	U51909DL2021FTC388065
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	N-103, BASEMENT, GREATER KAILASH PART-I, SOUTH DELHI, INDIA, 110048
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	13.11.2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR, AUTHORISATION FOR ASSIGNMENT (AFA) Validity	Mr. Thirupal Gorige Address: No, 53/8, 3rd Main, 2nd A' Cross, Munivenkatappa Layout, Near Orchid International School, BTM 2nd Stage, N S Palya Bengaluru 560076, Karnataka. Cell +91 94483 84064, LL +91 +080 43702021 Email: gthirupal@gmail.com IP Registration No. IBBI/IPA-002/IP-N00016/2016-17/10030 AFA valid upto 31.12.2026.
8	LAST DATE FOR SUBMISSION OF CLAIMS	13.12.2026

Notice is hereby given that EOS Energy Storage India Private Limited has commenced voluntary liquidation on 13.11.2026.

The stakeholders of EOS Energy Storage India Private Limited are hereby called upon to submit a proof of their claims, on or before 13.12.2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.11.2026
Place: Delhi



Thirupal Gorige
Liquidator

Protium प्रोटियम फाइनेंस लिमिटेड

[illegible]

कब्जा सूचना – प्रतिभूति हित प्रवर्तन नियमावली, 2002 के नियम 8(1) के साथ पठित धारा 13(4) के अंतर्गत तथा परिशिष्ट IV के अनुसार)

जबकि, अधोहस्ताक्षरी ने प्रोटियम फाइनेंस लिमिटेड (जिसे इसके बाद "प्रोटियम फाइनेंस लिमिटेड" कहा जाएगा) का प्राधिकृत अधिकारी होने के नाते, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का अधिनियम संख्या 54) ("सरफेसी अधिनियम") के प्रावधानों के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 3 के साथ पठित धारा 13(2) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, ऋण खाता संख्या GS094EEL2479671 के संबंध में 2 सितंबर 2026 की तिथि को एक मांग सूचना जारी की थी, जिसमें ऋणधारक : कंचन सायनोटिकल सेंटर, अपने प्रोपराइटर सौरभ उपाध्याय पुत्र रवि उपाध्याय के माध्यम से, तथा सह-ऋणधारकों : 1. सौरभ उपाध्याय पुत्र रवि उपाध्याय, 2. श्वेता द्विवेदी पत्नी सौरभ उपाध्याय से उक्त सूचना में उल्लिखित राशि, अर्थात् 2 सितंबर 2026 तक रु. 67,61,911.44/– (रुपये सड़सठ लाख इक्सठ हजार नौ सौ ग्यारह तथा चौवालीस पैसे मात्र) का भुगतान उक्त सूचना की प्राप्ति की तिथि से 60 (साठ) दिनों के भीतर करने को कहा गया था।

ऋणधारकों द्वारा उक्त राशि का प्रतिभुगतान करने में विफल रहने के कारण, एतद्द्वारा ऋणधारकों तथा सर्वसाधारण को यह सूचना दी जाती है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, 17 नवंबर 2026 की तिथि को नीचे वर्णित संपत्ति का सांकेतिक कब्जा ले लिया है। विशेष रूप से ऋणधारकों तथा सर्वसाधारण को एतद्द्वारा सतर्क किया जाता है कि वे उक्त संपत्ति के साथ किसी भी प्रकार का संव्यवहार न करें, तथा संपत्ति के साथ किया गया कोई भी संव्यवहार रु. 67,61,911.44/– (रुपये सड़सठ लाख इक्सठ हजार नौ सौ ग्यारह तथा चौवालीस पैसे मात्र) की एक राशि, उस पर लगने वाले आगामी ब्याज तथा उपगत समस्त लागतों, प्रभारों एवं व्ययों के लिए प्रोटियम फाइनेंस लिमिटेड के प्रभाराधीन होगा।

ऋणधारकों का ध्यान, प्रतिभूत परिसंपत्तियों को छुड़ाने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

कब्जा ली गई संपत्ति का विवरण

आराजी संख्या 319, मौजा – चंदौली, परगना महाइच, तहसील तथा जिला – चंदौली में स्थित संपत्ति का संपूर्ण भाग एवं खंड। चौहद्दी :– पूर्व – 20 फीट चौड़ी सड़क; उत्तर – कंचन सिंह का मकान; पश्चिम – 20 फीट चौड़ी सड़क; दक्षिण – मंजू देवी पत्नी श्रीमती सी भूमि। इसके साथ संलग्न समस्त अन्य अधिकारों, भवनों, सुधारों तथा सुखाधिकारों सहित।

तिथि : 17 नवंबर 2026 — हस्ता./–, कृते प्रोटियम फाइनेंस लिमिटेड

स्थान : चंदौली, उत्तर प्रदेश — प्राधिकृत अधिकारी

HINDUJA HOUSING FINANCE LIMITED

Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu. E-mail : auction@hindujahousingfinance.com

[illegible]

कब्जा नोटिस (अचल संपत्ति के लिए)

[illegible]

खाता नं. और कर्जदार का नाम और पता	कब्जा की तारीख
HIDCGNFRBOG000021... [illegible]	15.11.2026 मांग सूचना तिथि और कुल बकाया: 20.07.2026 और ₹ 1000... /–

[illegible]

स्थान : गाजियाबाद, दिनांक : 18.11.2026 — प्राधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड

HINDUJA HOUSING FINANCE LIMITED

पंजीकृत कार्यालय: 27-ए, विकसित औद्योगिक संपदा, गुइंडी, चेन्नई-600032 तमिल नाडु। ईमेल: auction@hindujahousingfinance.com

[illegible]

कब्जा नोटिस (अचल संपत्ति के लिए)

[illegible]

	खाता नं. और कर्जदार का नाम और पता	कब्जा की तारीख
1	DL/GRC/GHAR/A000006610 [illegible]	14.11.2026 मांग सूचना तिथि और कुल बकाया: 14.05.2026 और ₹ 812820/– दिनांक 24.04.2026 तक
2	DL/MNR/NGR/A000000164 [illegible]	14.11.2026 14.06.2026 और ₹ 811355/– दिनांक 04.06.2026 तक
3	DL/NCU/GHAU/A000003154 [illegible]	14.11.2026 14.06.2026 और ₹ 426697/– दिनांक 05.06.2026 तक
4	GH/BUL/BULA/A000000087 [illegible]	14.11.2026 14.08.2026 और ₹ 1225111/– दिनांक 01.08.2026 तक
5	GH/BUL/GULW/A000000033 [illegible]	14.11.2026 14.08.2026 और ₹ 2440717/– दिनांक 04.08.2026 तक
6	GZ/GAR/GARR/A000001245 [illegible]	14.11.2026 14.08.2026 और ₹ 1008549/– दिनांक 05.08.2026 तक
7	GZ/NKR/MIRA/A000000001 [illegible]	14.11.2026 14.08.2026 और ₹ 1261640/– दिनांक 01.08.2026 तक
8	DL/MNR/RNGR/A000001139 [illegible]	14.11.2026 14.08.2026 और ₹ 2141064/– दिनांक 14.08.2026 तक
9	GZ/CHP/CHPL/A000000296 [illegible]	14.11.2026 14.08.2026 और ₹ 802714/– दिनांक 14.08.2026 तक
10	GH/BUL/BULA/A000002034 [illegible]	14.11.2026 21.07.2026 और ₹ 1357450/– दिनांक 27.07.2026 तक
11	GH/BUL/KALE/A000000066 [illegible]	14.11.2026 31.07.2026 और ₹ 1357438/– दिनांक 27.07.2026 तक
12	GH/BUL/SIKA/A000000102 [illegible]	14.11.2026 31.07.2026 और ₹ 1048107/– दिनांक 27.07.2026 तक
13	GH/HPR/HAPU/A000000078 [illegible]	14.11.2026 31.07.2026 और ₹ 1304522/– दिनांक 27.07.2026 तक
14	GH/HPR/HAPU/A000001118 [illegible]	14.11.2026 31.07.2026 और ₹ 1044419/– दिनांक 27.07.2026 तक
15	DL/DEL/LXND/A000002302 [illegible]	14.11.2026 31.07.2026 और ₹ 727003/– दिनांक 27.07.2026 तक
16	DL/KNR/MAKA/A000000064 [illegible]	14.11.2026 31.07.2026 और ₹ 2515245/– दिनांक 27.07.2026 तक
17	DL/NCU/GHAU/A000003311 [illegible]	14.11.2026 31.07.2026 और ₹ 1513204/– दिनांक 27.07.2026 तक
18	DL/ROH/BURA/A000000540 [illegible]	14.11.2026 31.07.2026 और ₹ 1194217/– दिनांक 27.07.2026 तक

स्थान : [illegible], दिनांक : 18.11.2026 — प्राधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड

प्रपत्र सं.14 [विनियम 33(2) देखें]

पंजीकृत ए/डी द्वारा, दस्ती तिमके न होने पर प्रकाशन द्वारा

वसूली अधिकारी कार्यालय- I/II

ऋण वसूली न्यायाधिकरण, दिल्ली (डीआरटी-2)

चौथी मंजिल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

माँग सूचना

ऋण वसूली और दिवालियापन अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 2 के तहत नोटिस

आरसी/195/2024 — दिनांक: 20.08.2026

यूको बैंक

बनाम

राजेन्द्र कुमार एवं अन्य

सेवा में,

(सीडी 1) राजेन्द्र कुमार एवं अन्य
एम-43, सेक्टर 23, संजय नगर, गाजियाबाद, उ०प्र०-201001.

(सीडी 2) सोनिया शर्मा
एम-43, सेक्टर 23, संजय नगर, गाजियाबाद, उ०प्र०-201001.

(सीडी 3) मैसर्स निवास प्रमोटर्स प्रा. लि. - निदेशक के माध्यम से
पंजीकृत कार्यालय: 191, द्वितीय तल, पॉकेट-बी, एमएसएफएस सुखदेव विहार, नई दिल्ली-110025.

1. यह सूचित किया जाता है कि टीए/1073/2023 में पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 2) द्वारा पारित आदेशों के अनुसरण में जारी वसूली प्रमाण पत्र के अनुसार रु.16,57,873.67 (रुपये सोलह लाख सत्तावन हजार आठ सौ तिहत्तर रुपये एवं सड़सठ पैसे मात्र) की राशि, मुकदमे के लंबित रहने और भविष्य में @9.7% वार्षिक साधारण ब्याज दर से ब्याज सहित 16/12/2017 से वास्तविक वसूली तक और रु.21,000/- (रुपये इक्कीस हजार मात्र) की लागत (संयुक्त और अलग-अलग/पूर्ण सीमित रूप से) आपके विरुद्ध देय है।
2. आपको एतद्द्वारा निर्देश दिया जाता है कि आप नोटिस प्राप्त होने के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करें, अन्यथा बैंकों और वित्तीय संस्थानों को देय ऋण वसूली अधिनियम, 1993 और उसके अंतर्गत नियमों के अनुसार वसूली की जाएगी।
3. आपको एतद्द्वारा आदेश दिया जाता है कि आप सुनवाई की अगली तारीख को या उससे पहले शपथ पत्र पर अपनी संपत्ति का विवरण घोषित करें।
4. आपको आगे की कार्यवाही के लिए 20/11/2026 को सुबह 10:30 बजे नीचे अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।
5. उपरोक्त राशि के अतिरिक्त, आप भुगतान करने के लिए भी उत्तरदायी होंगे:
(क) इस तरह के ब्याज के रूप में प्रमाण पत्र/निष्पादन कार्यवाही की इस सूचना के तुरंत बाद शुरू होने वाली अवधि के लिए देय है।
(ख) इस नोटिस और वारंट एवं अन्य प्रक्रियाओं और देय राशि की वसूली के लिए की गई अन्य सभी प्रक्रियाओं की तामील के सम्बन्ध में किए गए सभी लागत, शुल्क और व्यय।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत दिनांक 20/08/2026 को दिया गया।

न्यायालय की मुहर — वसूली अधिकारी, ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 2)

प्रतिलिपि: यूको बैंक, 8बी/12, रिंग रोड, पंजाबी बाग, नई दिल्ली-110026.

आपको निर्देश दिया जाता है कि प्रमाण पत्र देनदार(रों) द्वारा किया गया भुगतान, यदि कोई हो, इस मामले में प्रमाण पत्र देनदार(रों) से देय सभी ऋणों के समेकित खाते में जमा किया जाए तथा वसूली अधिकारी को भुगतान की स्थिति से नियमित रूप से अवगत कराया जाए।

इस प्रकार बनाए गए समेकित खाते का सत्यापन वसूली अधिकारी द्वारा किया जाएगा। आपको उपरोक्त मामले से संबंधित कुल बकाये का अद्यतन विवरण और उस संपत्ति का पूरा विवरण प्रस्तुत करने का निर्देश दिया जाता है जिससे ऋण की वसूली की जानी है।

नोट: जो लागू न हो उसे काट दें।

Sadar Housing Finance Ltd — सैटिन हाउसिंग फाइनेंस लिमिटेड

[illegible]

मांग सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 (1) के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा 13 (2) के तहत

अधोहस्ताक्षरी, वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 ("उक्त अधिनियम") के तहत सैटिन हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी हैं। प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित उक्त अधिनियम की धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए प्राधिकृत अधिकारी ने उक्त अधिनियम की धारा 13(2) के तहत नीचे वर्णित तिथि को मांग सूचना जारी कर निम्नलिखित उधारकर्ता(ओं) ("उक्त उधारकर्ता(ओं)") को उन्हें जारी किए गए संबंधित मांग सूचना में नीचे उल्लिखित राशियों का भुगतान करने का निर्देश दिया।

[illegible]

क्र. सं.	उधारकर्ता(ओं) / सह-उधारकर्ता(ओं) / गारंटर(ओं) के नाम, पता और ऋण खाता सं.	मांग सूचना की तिथि बकाया राशि
1	1. सुरेन्द्र कुमार पुत्र रामकिशन (उधारकर्ता), 2. संतरा देवी पत्नी सुरेन्द्र कुमार (सह-उधारकर्ता) रामे निवासी: [illegible], हरियाणा- 132103. ऋण खाता सं.: LAKNL0122-00004161 और LAKNL0223-00006961	24-10-2026 रु. 2,17,621 + 49,102 - रु. 2,66,723/- (रुपये दो लाख छियासठ हजार सात सौ तेईस मात्र) 06-11-2026 को देय

[illegible]

यदि उक्त उधारकर्ता सैटिन हाउसिंग फाइनेंस लिमिटेड को उपर बताए अनुसार भुगतान करने में विफल रहते हैं, तो सैटिन हाउसिंग फाइनेंस लिमिटेड उक्त अधिनियम की धारा 13(4) और लागू नियमों के तहत उधारकर्ताओं के जोखिम और लागतों व परिणाम पर उपरोक्त सुरक्षित संपत्तियों के विरुद्ध कार्यवाही करेगा। उक्त अधिनियम के तहत, उक्त उधारकर्ताओं को सैटिन हाउसिंग फाइनेंस लिमिटेड की पूर्व लिखित सहमति के बिना उपरोक्त संपत्तियों को बिक्री, पट्टे या किसी अन्य माध्यम से हस्तांतरित करने से प्रतिबंधित किया गया है। कोई भी व्यक्ति जो उक्त अधिनियम या उसके तहत बनाए गए नियमों के प्रावधानों का उल्लंघन करता है या उल्लंघन में सहायता करता है, वह अधिनियम के तहत प्रदान किए गए कारावास और/या जुर्माने के लिए उत्तरदायी होगा।

स्थान: हरियाणा — हस्ता./–, प्राधिकृत अधिकारी

दिनांक: 18.11.2026 — सैटिन हाउसिंग फाइनेंस लिमिटेड

नरेन्द्र सूरा के न्यायालय में, विशेष न्यायाधीश

धन शोधन निवारण अधिनियम, 2002 के अधीन-सह-[illegible] न्यायाधीश, गुरुग्राम

अभियुक्त की उपस्थिति हेतु उद्घोषणा

[illegible]

प्रवर्तन निदेशालय बनाम रीना कुमारी

सी.आई.एस. संख्या CRM-1038-2026

सुनवाई की तारीख: 19.12.2026

समय: 10:00 बजे पूर्वाह्न

धन शोधन निवारण अधिनियम, 2002
ECIR/GNZO/19/2025 दिनांक 22.12.2025
CNR संख्या: HRGR01-019486-2026

सेवा में,
सहायक निदेशक,
प्रवर्तन निदेशालय,
गुरुग्राम आंचलिक कार्यालय, सरस्वती विहार,
एम.जी. रोड, गुरुग्राम, हरियाणा-122002

चूंकि अभियुक्त रीना कुमारी पत्नी इंद्रजीत सिंह, निवासी मकान नं. 48, ग्राम बेरली खुर्द, बेरली खुर्द, मुसापुर, रेवाड़ी, हरियाणा तथा टावर नं. 2, फ्लैट नं. 2B, M3M Golf Estate, सेक्टर 65, गुरुग्राम [illegible] CRM-1038-2026 [illegible] ECIR संख्या ECIR/GNZO/19/2025 दिनांक 22.12.2025 [illegible]

[illegible] रीना कुमारी पत्नी इंद्रजीत सिंह, निवासी मकान नं. 48, ग्राम बेरली खुर्द, बेरली खुर्द, मुसापुर, रेवाड़ी, हरियाणा तथा टावर नं. 2 फ्लैट नं. 2B, M3M Golf Estate, सेक्टर 65, गुरुग्राम [illegible] दिनांक 19.12.2026 [illegible]

मेरे हस्ताक्षर एवं इस न्यायालय की मुहर से आज 16 नवम्बर, 2026 को जारी।

मुहर — (नरेन्द्र सूरा) सत्र न्यायाधीश-सह-विशेष न्यायाधीश (धन शोधन निवारण अधिनियम, 2002), गुरुग्राम

[illegible] 18.11.2026 [illegible]

प्रपत्र सं. 17

[विनियम 35(1) देखें]

वसूली अधिकारी-I/II का कार्यालय, ऋण वसूली अधिकरण दिल्ली (डीआरटी 1)

4थी मंजिल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

टीआरसी/1657/2022

गिरफ्तारी वारंट क्यों न जारी किया जाए, इस संबंध में कारण बताओ नोटिस

[आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 73 के साथ पठित ऋण वसूली एवं दिवालियापन अधिनियम, 1993 की धारा 29 के अंतर्गत]

कर्नाटक बैंक लिमिटेड बनाम मेसर्स दीपांशु हिमांशु एंटरप्राइजेज

सेवा में

(सीडी 2) संजीव सैनी, पुत्र राम करण सैनी, प्रोपराइटर मेसर्स दीपांशु हिमांशु एंटरप्राइजेज, एफ-1, मुख्य वधावा रोड, समयपुर, दिल्ली-110085

(सीडी 4) सुधीर यादव, पुत्र धर्मपाल यादव, ए-14, यादव नगर, समयपुर, दिल्ली-110085

जैसाकि आप ऋण वसूली अधिकरण, दिल्ली (डीआरटी 1) के पीठासीन अधिकारी द्वारा ओए/582/2016 में तैयार किए गए प्रमाणपत्र के अनुसार आपके द्वारा देय ब्याज और लागत के साथ-साथ रु. (केवल) की वसूली के लिए विनिर्दिष्ट बकाए की राशि का भुगतान करने में विफल रहे हैं, और आपके व्यक्ति की गिरफ्तारी और कारावास द्वारा उपरोक्त प्रमाणपत्र को निष्पादित करने का प्रस्ताव है।

आपको एतद्द्वारा निर्देश दिया जाता है कि आप 03/12/2026 को अधोहस्ताक्षरी के समक्ष उपस्थित हों और कारण बताएं कि उक्त प्रमाणपत्र के निष्पादन में आपको गिरफ्तार करके सिविल जेल में क्यों न भेजा जाए।

मेरे हस्ताक्षर और अधिकरण की मुहर के तहत, इस तिथि को जारी: 09/10/2026

मुहर — हस्ता./– निरंजन शर्मा, वसूली अधिकारी-II, ऋण वसूली अधिकरण दिल्ली (डीआरटी 1)

प्ररूप संख्या आईएनसी–26

(कंपनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में)

केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, कॉर्पोरेट कार्य मंत्रालय, नई दिल्ली के समक्ष

कंपनी अधिनियम 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5)(ए) के मामले में

और

वैलनेस फर्स्ट ग्लोबल कॉन्सेप्ट्स प्राइवेट लिमिटेड

(सीआईएन: U51909DL2010PTC197719)

जिसका पंजीकृत कार्यालय फ्लैट नंबर बी 2, दूसरी मंजिल, खसरा नंबर 407, सुल्तानपुर, नई दिल्ली, दिल्ली, 110030 में है, के मामले में

...आवेदक कंपनी/याचिकाकर्ता

[illegible] "राष्ट्रीय राजधानी क्षेत्र दिल्ली" से "[illegible]" [illegible] 26 अक्टूबर 2026 [illegible]

[illegible] एमसीए-21 पोर्टल (www.mca.gov.in) [illegible] चौदह (14) दिनों के भीतर क्षेत्रीय निदेशक, उत्तरी क्षेत्र निदेशालय 1, कॉर्पोरेट कार्य मंत्रालय, बी-2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली- 110003 [illegible]

फ्लैट नंबर बी 2, दूसरी मंजिल, खसरा नंबर 407, सुल्तानपुर, नई दिल्ली, दिल्ली, 110030

आवेदक के लिए और उसकी ओर से

वैलनेस फर्स्ट ग्लोबल कॉन्सेप्ट्स प्राइवेट लिमिटेड

हस्ता/–

दिनांक: 17.11.2026 — अविरल मेहरा (निदेशक)

स्थान: नई दिल्ली — डीआईएन: 02[illegible]

फॉर्म ए

सार्वजनिक सूचना

भारतीय दिवाला एवं शोधन अक्षमता बोर्ड नियम, 2017 का नियम 14 (स्वैच्छिक परिसमापन प्रक्रिया)

ईओएस एनर्जी स्टोरेज इंडिया प्राइवेट लिमिटेड के हितधारक ध्यान दें

1	कॉर्पोरेट व्यक्ति का नाम	ईओएस एनर्जी स्टोरेज इंडिया प्राइवेट लिमिटेड
2	कॉर्पोरेट व्यक्ति के गठन का दिनांक	11/10/2021
3	प्राधिकरण, जिसके अधीन कॉर्पोरेट व्यक्ति गठित/पंजीकृत है	आरओसी दिल्ली।
4	कॉर्पोरेट व्यक्ति की कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	U51909DL2021FTC388065
5	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय और मुख्यालय का पता (यदि कोई हो)	एन-103, बेसमेंट, ग्रेटर कैलाश पार्ट- 1, दक्षिण दिल्ली, भारत, 110048
6	कॉर्पोरेट व्यक्ति के परिसमापन की शुरुआत	13.11.2026
7	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीयन संख्या, प्रमाण की प्राधिकृति (AFA) की वैधता	सी तिरुपाल गोरिगे, पता: नं. 53/8, 3रा मेन, दूसरा 'ए' क्रॉस, वृन्दावनम्मा लेआउट, ऑर्किड इंटरनेशनल स्कूल के पास, बीटीएम लेआउट स्टेज, [illegible] बेंगलुरु 560076, कर्नाटक। सेल +91 94453 84064, लैंडलाइन +91 080 43702021, ईमेल: gthirupal@gmail.com, IP Registration No. IBBI/IPA-002/ IP-N00016/ 2016-17/10030 AFA valid upto 31.12.2026.
8	दावा जमा करने की अंतिम तिथि	13.12.2026

एतद् द्वारा सूचित किया जाता है कि ईओएस एनर्जी स्टोरेज इंडिया प्राइवेट लिमिटेड ने 13.11.2026 को स्वैच्छिक परिसमापन प्रक्रिया शुरू की है।

ईओएस एनर्जी स्टोरेज इंडिया प्राइवेट लिमिटेड के हितधारकों से आग्रह है कि वे 13.12.2026 तक [illegible]

[illegible]

दिनांक: 17.11.2026 — हस्ताक्षरकर्ता/- तिरुपाल गोरिगे

स्थान: दिल्ली — परिसमापक

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pnb Housing Finance Limited

पंजीकृत कार्यालय 9वीं मंजिल, अंतरिक्ष भवन 22, के.जी. मार्ग, नई दिल्ली-110001, फोन: 011-23736857 वेबसाइट: www.pnbhousing.com

[illegible]

नियम के अनुसार संशोधित प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 3(1) के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 के अध्याय 111 की धारा 13(2) के अंतर्गत सूचना

[illegible]

ऋण खाता सं. शाखा	उधारकर्ता एवं सह-उधारकर्ता का नाम एवं पता	गारंटर का नाम एवं पता	बंधककृत संपत्ति (यों)	मांग सूचना की तिथि	मांग सूचना तिथि के अनुसार बकाया राशि
NHL/NHPR/1124/56966 88 शाखा हापुड़	[illegible]	शून्य	[illegible]	06.11.2026	[illegible]
HOU/RMEE/0523/11126 82 शाखा मेरठ	[illegible]	शून्य	[illegible]	06.11.2026	[illegible] HOU/RMEE/0523/11126 82 [illegible]
HOU/RMEE/0623/11259 51 शाखा मेरठ	[illegible]	शून्य	[illegible]	06.11.2026	[illegible] HOU/RMEE/0623/11259 51 [illegible]
NHL/RMEE/0823/11273 67 शाखा मेरठ	[illegible]	शून्य	[illegible]	06.11.2026	[illegible] NHL/RMEE/0823/11273 67 [illegible]
HOU/RUTM/0125/5134 665 & NHL/RUTM/0125/5142 298 शाखा रोहिणी	[illegible]	शून्य	[illegible]	06.11.2026	[illegible] HOU/RUTM/0125/5134 665 एवं NHL/RUTM/0125/5142 298 [illegible]
HOU/RSAH/0823/11470 98 & NHL/RSAH/0823/11518 42 शाखा सहारनपुर	[illegible]	शून्य	[illegible]	06.11.2026	[illegible] HOU/RSAH/0823/11470 98 एवं NHL/RSAH/0823/11518 42 [illegible]
HOU/RSAH/1023/1171785 शाखा सहारनपुर	[illegible]	शून्य	[illegible]	06.11.2026	[illegible] HOU/RSAH/1023/1171785 [illegible]

स्थान : दिल्ली, दिनांक : 18.11.2026 — हस्ता./– प्राधिकृत अधिकारी, पीएनबी हाउसिंग फाइनेंस लिमिटेड

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पूर्वोत्तर रेलवे

निविदा सूचना सं. 14 वर्ष 2026-27

[illegible] कार्यों के लिए [illegible] अनुमानित लागत: ₹18,85,35,770.78, बयाना राशि: ₹37,90,700/-, कार्य समापन अवधि: 12 माह; ई-निविदायें जमा करने की अंतिम तिथि एवं समय: दिनांक 10.12.2026 को 1100 बजे। • पूर्ण विवरण वेबसाइट http://www.ireps.gov.in पर अपलोड कर दी गयी है। • सभी आवश्यक दस्तावेज ई-निविदा में भाग लेने के समय में अपलोड किये जाने चाहिये।

वरि. मंडल सिगनल व दूरसंचार इंजीनियर मुजफ्फरपुर/सिग्नल-148 — इज्जतनगर

ग्राहकों की सेवा में मुस्कान के साथ

प्रपत्र सं.14 [विनियम 33(2) देखें]

पंजीकृत ए/डी द्वारा, दस्ती तिमके न होने पर प्रकाशन द्वारा

वसूली अधिकारी कार्यालय- I/II

ऋण वसूली न्यायाधिकरण, दिल्ली (डीआरटी-1)

चौथी मंजिल, जीवन तारा बिल्डिंग, संसद मार्ग, नई दिल्ली-110001

माँग सूचना

ऋण वसूली और दिवालियापन अधिनियम, 1993 की धारा 25 से 28 और आयकर अधिनियम, 1961 की द्वितीय अनुसूची के नियम 2 के तहत नोटिस

आरसी/258/2026 — दिनांक: 24.09.2026

सेन्ट्रल बैंक ऑफ इंडिया

बनाम

बालाजी एसोसिएट्स

सेवा में,

(सीडी 1) बालाजी एसोसिएट्स
दुकान नं.23-24, जीएफ, बालाजी प्लाजा, सामुदायिक केंद्र नं.3, सेक्टर 8, रोहिणी, दिल्ली-110085

(सीडी 2) श्रीमती मंजू बाला बजा पत्नी विपिन बजा
फ्लैट नं.102, कैलाश ग्रुप अपार्टमेंट, सेक्टर-15, रोहिणी, दिल्ली-110085.

1. यह सूचित किया जाता है कि ओए/933/2016 में पीठासीन अधिकारी, ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 1) द्वारा पारित आदेशों के अनुसरण में जारी वसूली प्रमाण पत्र के अनुसार रु.24,97,086/- (रुपये चौबीस लाख सत्तानवे हजार छियासी रुपये मात्र) की राशि, मुकदमे के लंबित रहने और भविष्य में @13.25% वार्षिक साधारण ब्याज दर से ब्याज सहित 11/09/2016 से वास्तविक वसूली तक और रु.26,800/- (रुपये छब्बीस हजार आठ सौ मात्र) की लागत (संयुक्त और अलग-अलग/पूर्ण सीमित रूप से) आपके विरुद्ध देय है।
2. आपको एतद्द्वारा निर्देश दिया जाता है कि आप नोटिस प्राप्त होने के 15 दिनों के भीतर उपरोक्त राशि का भुगतान करें, अन्यथा बैंकों और वित्तीय संस्थानों को देय ऋण वसूली अधिनियम, 1993 और उसके अंतर्गत नियमों के अनुसार वसूली की जाएगी।
3. आपको एतद्द्वारा आदेश दिया जाता है कि आप सुनवाई की अगली तारीख को या इससे पहले शपथ पत्र पर अपनी संपत्ति का विवरण घोषित करें।
4. आपको आगे की कार्यवाही के लिए 30/11/2026 को सुबह 10:30 बजे नीचे अधोहस्ताक्षरी के समक्ष उपस्थित होने का आदेश दिया जाता है।
5. उपरोक्त राशि के अतिरिक्त, आप भुगतान करने के लिए भी उत्तरदायी होंगे:
(क) इस तरह के ब्याज के रूप में प्रमाण पत्र/निष्पादन कार्यवाही की इस सूचना के तुरंत बाद शुरू होने वाली अवधि के लिए देय है।
(ख) इस नोटिस और वारंट एवं अन्य प्रक्रियाओं और देय राशि की वसूली के लिए की गई अन्य सभी प्रक्रियाओं की तामील के सम्बन्ध में किए गए सभी लागत, शुल्क और व्यय।

मेरे हस्ताक्षर और इस न्यायाधिकरण की मोहर के तहत दिनांक 24/09/2026 को दिया गया।

न्यायालय की मुहर — रविन्दर कुमार तोमर, वसूली अधिकारी-I, ऋण वसूली न्यायाधिकरण दिल्ली (डीआरटी 1)

प्रतिलिपि: सेन्ट्रल बैंक ऑफ इंडिया, आनंद पर्वत औद्योगिक क्षेत्र, नई दिल्ली-110005.

आपको निर्देश दिया जाता है कि प्रमाण पत्र देनदार(रों) द्वारा किया गया भुगतान, यदि कोई हो, इस मामले में प्रमाण पत्र देनदार(रों) से देय सभी ऋणों के समेकित खाते में जमा किया जाए तथा वसूली अधिकारी को भुगतान की स्थिति से नियमित रूप से अवगत कराया जाए।

इस प्रकार बनाए गए समेकित खाते का सत्यापन वसूली अधिकारी द्वारा किया जाएगा। आपको उपरोक्त मामले से संबंधित कुल बकाये का अद्यतन विवरण और उस संपत्ति का पूरा विवरण प्रस्तुत करने का निर्देश दिया जाता है जिससे ऋण की वसूली की जानी है।

नोट: जो लागू न हो उसे काट दें।

C S THIRUPAL GORIGE ★ LIQUIDATOR ★ NO.IBBI/IPA-002/IP-N00016-2017/10030

OFFICE OF THE RECOVERY OFFICER - I/II
DEBTS RECOVERY TRIBUNAL
CHANDIGARH (DRT 1)
2ND FLOOR, SCO 33-34-35, SECTOR 17-A, CHANDIGARH

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961

RC/103/2021 17.10.2026

HDFC BANK
VS
M/S ARUN AND COMPANY

To,
(CD-1) M/S ARUN AND COMPANY, A PROPRIETORSHIP CONCERN, SITUATED AT SFC NO. 31, NEW GRAIN MARKET, JALALABAD, DISTRICT FEROZEPUR, PUNJAB-152024 THROUGH ITS SOLE PROPRIETOR SH. MALKEET SINGH S/O SH. RESHAN SINGH (BORROWER) FIROZPUR, PUNJAB-152024.
(CD-2) SH. MALKEET SINGH S/O SH. RESHAN SINGH, RESIDENT OF HOUSE NO. 311, VILLAGE KOTHGARG, TEHSIL JALALABAD, FEROZEPUR, PUNJAB (GUARANTOR/MORTGAGOR) FIROZPUR, PUNJAB-0
(CD-3) SMT. AMANDEEP KAUR WIFE OF SH. MALKEET SINGH, RESIDENT OF HOUSE NO. 311, VILLAGE KOTHGARG, TEHSIL JALALABAD, FEROZEPUR, PUNJAB (GUARANTOR/MORTGAGOR) FIROZPUR, PUNJAB-0

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 1) in OA/1043/2019 an amount of Rs. 84,48,661.44 (Rupees Eighty Four Lakhs Forty Eight Thousands Six Hundred Sixty One And Paise Forty Four Only) along with pendentelite and future interest @ 10.70% Simple Interest Yearly w.e.f. 20/03/2019 till realization and costs of Rs. 87500/- (Rupees Eighty Seven Thousands Five Only) has become due against you (Jointly and severally/Fully/Limited).

2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 15/01/2027 at 10:30 a.m. for further proceedings.

5. In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings, (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Given under my hand and the seal of the Tribunal, on this date: 17/10/2026.

Recovery Officer
DEBTS RECOVERY TRIBUNAL
CHANDIGARH (DRT 1)

HINDUJA HOUSING FINANCE LIMITED
Registered office at 27-A, Developed Industrial Estate, Guindy, Chennai - 600 032, Tamil Nadu, E-mail: auction@hindujahousingfinance.com
CLM - Mukul Sharma - 92104 15166, CLM - Himanshu Singh - 96504 18580, CLM - Mr. Dinesh Jain - 99104 14288
ALM - Mr. Parmod Chand - 90503 38750 ACM - Jannath Singh - 9121221906, ZRM - Mr. Pawan Yadav - 9711692427

POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as the "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the dates mentioned against each account. The borrower / guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Account Number, Name of the Borrowers & Address	Date of Possession
HR/GGN/FRBD/A000002089, 1. MR. ARUN S/O Mr. YASHPAL 2. MRS. MUKESH W/O Mr. YASHPAL, VILLAGE MIRPUR KORALI, GULAWAD, HASSANPUR, PALWAL, HARYANA 121107; DESCRIPTION OF PROPERTY: ARAJI JARAI WAKA MOUJA MIRPUR KORALI ,SUB TEHSIL HASSANPUR, PALWAL IN KHEWAT/KHATA NO.91/91 , MUST NO.36 ,KILA NO.17 MIN (3-5) KITA 1 RAKBA 3 KANAL 5 MARLA KA 1/36 BHAAG BAKADAR RAKBA 1.7 MARLA (54 SQ YDS) AND KHEWAT/KHATA NO 92/92 , MUST NO.36 , KILA NO.14/2 (6-8), 17 MIN (4-15) KITA 2 RAKBA 11 KANAL 3 MARLE KA 1/36 BHAAG BAKADAR RAKBA 6.1 MARLA (187 SQ YDS) KUL RAKBA 7.8 MARLA (241 SQ YDS APPROX). East: HOUSE OF AJAY,SHOREN. West: HOUSE OF MAHENDER North: PROPERTY OF GAYA LAL South: RASTA	13-11-2026 Demand Date & Total Outstanding: 26-07-2026 & Rs. 1099***/-

Place: HARYANA Date: 18/11/2026 SD/- Authorised Officer: HINDUJA HOUSING FINANCE LIMITED

UMMEED HOUSING FINANCE PVT. LTD
Registered office at: Unit 2009-14,20th Floor, Magnum Global Park, Golf Course Extension Road,Sec-58, Gurugram (Haryana)-122011)
CIN: U65922HR2016PTC057984.

APPENDIX IV [See rule 8(1)] POSSESION NOTICE

Whereas, The undersigned being the authorized officer of the **UMMEED HOUSING FINANCE PVT. LTD** under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act, 2002(54 of 2002) and in exercise of powers conferred under section 13(12) read with [rule 3] of the security interest (Enforcement) Rules, 2002, issued demand notices to the Borrowers as details herein under, calling upon the respective Borrowers to repay the amount mentioned in the notice with all costs ,charges and expenses till actual date of payment within 60 days from the date of the receipt of the said notice.
The said Borrower/Co-borrower/Guarantor/Mortgagor having failed to repay the amount, notice is hereby given to the borrower/Co-borrower/Guarantor/Mortgagor and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise the powers conferred on him under sub-section (4) of section 13 of the said act read with rule 8 of the security interest Enforcement Rules, 2002 on this date.
The Borrower/Co-borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and dealings with the property will be subject to the charge of the **UMMEED HOUSING FINANCE PVT. LTD.** For the amount specified therein with further interest, costs and Chagares from respective dates thereon until full payment.
The Borrower's attention is invited to provision of sub section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
Details of the Borrowers, Co-borrowers and Guarantors, Securities, Outstanding Dues, Demand Notice sent under Section 13(2) and Amount claimed thereunder and Date of Possession is given as under:

S No.	Name And Address Of The Borrower, Co Borrower Guarantor Loan Account No. And Loan Amount	Demand Notice Date	Physical Possession Date
1.	1. Ranjit Kumar Mandal S/o Sipahi Mandal (Borrower) 2. Sugo Devi W/o Ranjit Kumar Mandal (Co-Borrower) Both above residing at 6029 14415 Street No. 1, Near Rana Electronic, Prem Nagar Lohora, Ludhiana, Punjab-141016. LAN No.: LXLUD02924-250048332 Loan Agreement Date: 28.02.2025 Loan Amount: Rs. 10,54,000/-	02.04.2026	16.11.2026
		Amount Due In Rs.	
		Rs. 11,15,425/- (Rupees Eleven Lakh Fifteen Thousand Four Hundred Twenty-Five Only) as on 02.04.2026 + further interest and other charges from 03.04.2026.	

DETAILS OF THE SECURED ASSET : All that part and parcel of plot measuring 49.5 sq. yards, comprised in Khasra Nos, 991/2, 992, Khata No. 70/71, as per Jamabandi 2009-2010, situated at Lohara Colony, Lohara, Hadbast No. 280, Tehsil and Distt. Ludhiana, bounded as: North: Plot; South: Street; East: Plot; West: House of Bhupender Singh.

Date: 18.11.2026 Authorized Officer, Contact on Toll free No.1800-2026-127
Place: Gurugram, Haryana Ummeed Housing Finance Pvt. Ltd

FORM NO.5 DRT/Lko
For Publication
DEBTS RECOVERY TRIBUNAL, LUCKNOW
(Jurisdiction-Part of U.P)
600/1, University Road, Near Hanuman Setu Mandir Lucknow-226007

Summons For Filing Reply & Appearance By Publication
OA No. 279/2026 Date: 05-10-26
(Summons to defendant under Section 19 (4) of the RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993 read with Rules 12 and 13 of the Recovery Tribunal (Procedure Rules, 1993))

BANK OF INDIA **APPLICANT**
VERSUS
NEW ANKIT TRADERS AND ANOTHER **DEFENDANTS**

To,
1- **New Ankit Traders** through its proprietor Ankit Garg having its business place at General merchandise and Kirana Shop at 47 Shop no. 1, Hind Nagar Colony, Kanpur Road, Lucknow.

2. **Sri Ankit Garg** Son of Shri Dinesh Kumar Garg resident of M-01/396 Kanpur Road Near Vishwanath Academy, Aashiyana Colony, Lucknow – 226012.

DEFENDANTS

In the above noted application you are required to file reply in paper Book Form in Two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant or his Counsel/duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on **27-11-26 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Registrar
Debts Recovery Tribunal
Lucknow

FORM A
PUBLIC ANNOUNCEMENT
Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
EOS ENERGY STORAGE INDIA PRIVATE LIMITED

1	NAME OF CORPORATE PERSON	EOS ENERGY STORAGE INDIA PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE PERSON	11/10/2021
3	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	ROC DELHI I
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U51909DL2021FTC388065
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	N-103, BASEMENT, GREATER KAILASH PART-I, SOUTH DELHI, INDIA, 110048
6	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	13.11.2026
7	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR, AUTHORISATION FOR ASSIGNMENT (AFA) Validity	Mr. Thirupal Gorige Address: No. 53/8, 3rd Main, 2nd A' Cross, Munivenkatappa Layout, Near Orchid International School, BTM 2nd Stage, N S Palya Bengaluru 560076, Karnataka. Cell +91 94483 84064, LL +91 +080 43702021 Email: gthirupal@gmail.com IP Registration No. IBBI/IPA-002/IP-N00016/2016-17/10030 AFA valid upto 31.12.2026.
8	LAST DATE FOR SUBMISSION OF CLAIMS	13.12.2026

Notice is hereby given that EOS Energy Storage India Private Limited has commenced voluntary liquidation on **13.11.2026.**
The stakeholders of EOS Energy Storage India Private Limited are hereby called upon to submit a proof of their claims, on or before **13.12.2026** to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 17.11.2026 Sd/-
Place: Delhi Thirupal Gorige Liquidator

DEBTS RECOVERY TRIBUNAL, DEHRADUN
Government of India, Ministry of Finance,
(Department of Financial Services)
2nd Floor, Paras Tower, Mazra, Saharanpur Road, Dehradun, UK-248171

PUBLICATION NOTICE
IN O.A. No. 242 of 2026

SUMMONS UNDER SUB-SECTION (4) OF SECTION 19 OF THE RECOVERY OF DEBTS AND BANKRUPTCY ACT, 1993, READ WITH SUB-RULE (2A) OF RULE 5 OF THE DEBT RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENDED FROM TIME TO TIME)

Dy. No. 1153/2026 Dated 26.10.2026
ICICI Bank Ltd.
Vs
Mohd. Rizwan & Ors.

To,
1. Mohd. Rizwan S/o Mohd. Sajid, R/o Mandir Wali Gali, Meena Nagar, Baghiya, Jayantipur Karula, Moradabad, Uttar Pradesh - 244001 Alt. Address: Gata No. 631, Pani Ki Tank, Gaganpur, Wake Village Manathar, Tehsil and District-Moradabad- 244001
2. Farhana W/o Mohd. Rizwan, R/o Mandir Wali Gali, Meena Nagar, Baghiya, Jayantipur Karula, Moradabad, Uttar Pradesh- 244001 Alt. Address: Gata No. 631, Pani Ki Tank, Gaganpur, Wake Village Manathar, Tehsil and District-Moradabad- 244001
3. S.K. Metals, R/o Mogbora Road, Katghar Brach, Moradabad, Uttar Pradesh- 244001

Whereas the above named Applicant Bank has instituted OA No. 242 of 2026 against you for recovery of debts of Rs. 77,93,172.99/- in which Hon'ble Tribunal was pleased to issue Summons/Notice U/s 19(4) of the Recovery of Debts and Bankruptcy Act, 1993 and was listed before the Hon'ble Presiding Officer on 14.10.2026.

Whereas, it has been shown to the satisfaction of the Tribunal that it is not possible to serve you in ordinary way. Therefore, this notice is given by way of this publication directing you to appear in person or through your duly authorized agent or legal practitioner before the Tribunal on 14.01.2027 at 10:30 A.M. Further, you are required to show cause as to why the relief(s) prayed for in OA should not be granted and to file reply, if any, in your defence in a paper book form in sets and produce all the documents and affidavits under which your defence or claim for set off, counter claim, in this Tribunal personally or through your duly authorized agent or legal practitioner within 30 days from the date of the publication of this notice.

Take notice that in case of default of your appearance on the specified day and time before the Tribunal, the case shall be heard and decided in your absence.

Given under my hand and seal of this Tribunal on this the 26th day of October, 2026.

By order of Tribunal
Assistant Registrar
Debts Recovery Tribunal, Dehradun

IDBI BANK **[RULE 8(1)] POSSESSION NOTICE**

8th Floor, Plate-B, Block-2, NBCC Office Complex, Kidwai Nagar (East), New Delhi-110023, Tel : 011-69297100

[RULE 8(1)] POSSESSION NOTICE

Whereas the undersigned being the authorised officer of **IDBI Bank Limited** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **29.04.2026** calling upon the Borrower **M/s Back to Back (Proprietor Mrs Preety)** to repay the amount mentioned in the notice being **Rs. 12,35,492/- (Rupees Twelve Lakh Thirty Five Thousand Four Hundred Ninety Two Only)** as on 31.05.2023 with further interest and charges thereon within 60 days from the date of the receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on **17.11.2026.**
The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of **Rs. 12,35,492/- (Rupees Twelve Lakh Thirty Five Thousand Four Hundred Ninety Two Only)** as on 31.05.2023 with further interest and charges thereon.
The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTY

All that part and parcel of the property consisting of Flat No 19/116, First Floor, Sarai Basti, Old Rohtak Road, Delhi,
Boundaries:
On the North by: NA On the South by: NA
On the East by: NA On the West by: NA
together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.

Date: 17.11.2026 Sd/-, Authorised Officer,
Place: New Delhi IDBI Bank Ltd.

YES BANK Registered and Corporate Office: YES BANK House, Off Western Express Highway, Santacruz East, Mumbai – 400055 India. **Website:** www.yesbank.in

[Rule - 8(1)] POSSESSION NOTICE

Loan No. 039084600005730, 039063700002965 and C42LA43242990001 bearing Customer ID 24410679

Whereas The Undersigned Being the Authorized Officer Of Yes Bank Limited Under The Securitization & Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (54 Of 2002) And In Exercise Of The Powers Conferred Under Section 13 (4) Read With Rule 8(1) Of The Security Interest (Enforcement) Rules 2002, Issued A Demand Notice Dated **04th-August-26** Calling **(1) M/s Anant Steel Industries through its Partner(s)- Mr. Anil Kapoor and Khushboo Kapoor, Registered Office Address 1st Floor, Chamber No. 5, Gaurish Tower, Millerganj, Ludhiana, Punjab, 141001 Also, at: - Address: Sahnewal-Dehlon Road, Village Tibba, Ludhiana, Punjab, 141120 (Borrower) (2.) Mr. Anil Kapoor S/o Sh. Faqir Chand Kapoor Address. House No 35-H, Near Telephone Exchange, Ashok Vihar, Rishi Nagar, Ludhiana, Punjab-141001. (Partner and Guarantor) (3) Miss. Khushboo Kapoor D/o Anil Kapoor Address: House No 35-H, Near Telephone (4) Mrs. Neena Kapoor W/o Mr. Anil Kapoor Address: House No 35-H, Near Telephone Exchange, Ashok Vihar, Rishi Nagar, Ludhiana, Punjab-141001. (Guarantor and Mortgagor) Exchange, Ashok Vihar, Rishi Nagar, Ludhiana, Punjab-141001 (Partner and Guarantor)** to Repay the Amount Mentioned in The Said **INR 8,53,28,076.01/- (Eight Crore Fifty-Three Lakh Twenty-Eight Thousand Seventy-Six Rupee and One Paisa Only) due as on 04th-August-2026** respectively, Together with Further Interest and other Charges Thereon with Effect From **16th-Nov- 2026**, Within 60 Days from the date of Receipt of the Said Notice.
The Borrower and Guarantors having failed to repay the full amount, notice is hereby given to the borrower, guarantors and the public in general that the undersigned has taken Possession of the properties described herein below in exercise of powers conferred on him Under Section 13(4) of the said act read with Rule 8 of the said Rules on the **16th-Nov- 2026.**
The Borrower and Guarantors in Particular and The Public in General Is Hereby Cautioned not to deal with the Said Property and any dealings with the Said Properties Will Be Subject to the Charge of YES BANK Limited for Balance Outstanding Amount **INR 8,53,28,076.01/- (Eight Crore Fifty-Three Lakh Twenty-Eight Thousand Seventy-Six Rupee and One Paisa Only) due as on 04th-August-2026** respectively And interest and Costs Thereon.
The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY MORTGAGED

Description of the mortgaged property	Mortgagor
Industrial Property measuring 2345 Sq. Yds. comprised the Khasra No. 30//20, Khata no. 567/585 Hadbast no. 88, Jamabandi for the year 2013-14 situated in the village "Bhattan", Locality known as Nishant Bagh Colony Tehsil & District Ludhiana. Bounded As: -East: Built Up others, West: Street, North: Thapaon Textile, South: Sh. Achint Jain & Anita Jain	Mrs. Neena Kapoor W/o Mr. Anil Kapoor

Date: 18th Nov 2026, Place: Ludhiana YES BANK LIMITED, Authorized Officer

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THE KANGRA CENTRAL CO-OP BANK LTD.
BRANCH OFFICE: DAMTAL DISTT. KANGRA (HP) PH. NO. 01893-244775

[Rule-8(1)] **POSSESSION NOTICE** (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of **the The Kangra Central Co-Op Bank Ltd. DAMTAL Branch, Distt. Kangra (HP)**, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 of Security Interest (Enforcement) Rules 2002, issued a **Demand Notice Dated 10.08.2026 calling upon** the borrower(s) **A) Mrs. Parveen Kaur D/o Sh. Surjan Singh, B) Sh. Jaswinder Singh S/o Sh. Jaswant Singh**, R/o Village Toki, PO Chhanni, Tehsil Indora, Distt. Kangra (HP) & Guarantor(s) **1. Sh. Manoj Kumar S/o Sh. Jagdish Chand**, VPO Chhanni, Tehsil Indora, Distt. Kangra (HP), **2. Sh. Rashpal S/o Sh. Habbu Ram** Village Bhadroya, Tehsil Pathankot, Distt. Pathankot(PB) to repay the amount mentioned in the notice, being **Rs. 12,79,262/- (Rupees Twelve Lac Seventy Nine Thousand Two Hundred Sixty Two Only)** With Further interest w.e.f. 05.08.2026 at agreed rate and other expenses and charges applicable within 60 days from the date of receipt of the said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general, that the undersigned has taken possession of the property described herein below in exercise of power conferred on him / her under section 13 (4) of the said Act read with Rule 8 of the said Rule on this **16th day of NOVEMBER of the year 2026.**
The owners/occupiers of the property are directed to handover the vacant possession with in 30 DAYS of this notice to avoid use of force or other measures with the assistance of District Magistrate u/s 14 of the act. The owner/occupiers may please note that after 30 days from the date of this notice, property will be auctioned.
The borrower in particular and the public is general are hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of **the The Kangra Central Co-Op Bank Ltd. DAMTAL Branch Distt. Kangra (HP)**, for an amount of **Rs. 12,79,262/- (Rupees Twelve Lac Seventy Nine Thousand Two Hundred Sixty Two Only)** With Further interest w.e.f. 05.08.2026 at agreed rate and other expenses and charges applicable.

DESCRIPTION OF THE PROPERTY

Land including superstructure constructed or to be constructed along with path comprised in Khewat No. 192, Khatauni No. 229, khasra No. 1120/867, 1122/868, kita-2, measuring 00-00-91 Hects. Its share 61/91 0-00-61 Hects. situated in Mohal & Moza Sirat, Tehsil Indora, Distt. Kangra (HP) vide jamabbandi for the year 2017-2018

Date: 17.11.2026 Authorised Officer,
Place: Damtal The Kangra Central Co-Op Bank Ltd.

PROTIUM FINANCE LIMITED
(Formerly known as Growth Source Financial Technologies Ltd.)
Registered & Corporate Office Address: 7th Floor, Block B2, Phase-I Nirlon Knowledge Park, Pahadi Village, Off. Western Express Highway, Cama Industrial Estate, Goregaon(E), Mumbai- 400063, Maharashtra.

PUBLIC NOTICE (Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)
SUBSTITUTED SERVICE OF NOTICE U/s.13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the Borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from **Protium Finance Limited** (Formerly known as Growth Source Financial Technologies Ltd. and before that known as Growth Source Financial Technologies Pvt. Ltd.), their loan credit facility has been classified as Non-Performing Assets in the books of NBFC as per RBI guidelines thereto. Thereafter, NBFC has issued demand notices to below mentioned respective borrower under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to pay the amounts mentioned in the respective Demand Notice/s within 60 days from the date of the respective Notice/s, as per details given below, together with further interest at the contractual rate on the below mentioned amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the service is also being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules)

Sr. No.	Loan Account No./Name and Address of Borrower and Co-Borrower/s	Date of 13(2) Notice	Date of NPA
		Total Outstanding Dues (INR) as on Below Date	
1.	**Loan Account No.: GS051MF02476380.** (Borrower) **Invensa Pack Solutions LLP through its Partners A) Abhishek Jain S/o Inder Kumar Jain and B) Sangeeta Jain W/o Abhishek Jain.** (Co-Borrower/s) **1. Abhishek Jain S/o Inder Kumar Jain. 2. Sangeeta Jain W/o Abhishek Jain. Address:** 4th Floor, Unit No. 415, Suncity Business Tower, Golf Course Road, Sector-54, Gurugram, Gurugram, Haryana, 122002 Gurgaon, Haryana 122002 **(For Borrower). Also At:** 96, 98 and 99 Kha. Khata No. 00694, 00710, Barrai, Gadarpur, Rudrapur, Udham Singh Nagar, Uttarakhand 263152 Gadarpur, Uttarakhand 263152 **(For Borrower). Address:** B47, 4th Floor, Suncity, Golf Course Road, Sec 54, Wazirabad 75, PO Wazirabad, Dist Gurgaon, Haryana 122003 Gurgaon, Haryana 122003 **(For Co-Borrower/s 1., 2.).**	05-11-2026	01-10-2026
		INR 1,43,83,147.57/- (One Crore Forty Three Lakh Eighty Three Thousand One Hundred Forty Seven Rupees and Fifty Seven Paise Only) as on 05-11-2026.	

Details of Movable Property/ies or Assets: Sr. No. 1. Supplier/OEM Name: Natraj Industries. **Description of Goods:** Platen Punching & Embossing Press Heavy Duty, HSN/SAC 84413000, **Qty:** 1.00, **Invoice No. & Date:** 2025-26/335 dated 06-10-2025. **Sr. No. 2. Supplier/OEM Name:** Natraj Industries. **Description of Goods:** Sheet Cutter Automatic Model, HSN/SAC 84413000, **Qty:** 1.00, **Invoice No. & Date:** 2025-26/263 dated 26-08-2025. **Sr. No. 3. Supplier/OEM Name:** Natraj Industries. **Description of Goods:** Single Face Fingerless Paper Corrugating Machine High Speed, HSN/SAC 84392000, **Qty:** 1.00, **Invoice No. & Date:** 2025-26/264 dated 26-08-2025. **Sr. No. 4. Supplier/OEM Name:** Natraj Industries. **Description of Goods:** Platen Punching & Embossing Press Press, HSN/SAC 84392000, **Qty:** 1.00, **Invoice No. & Date:** 2025-26/259 dated 25-06-2025. **Sr. No. 5. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** Automatic Folder Gluer, HSN/SAC 84399900, **Qty:** 1 Set, **Invoice No. & Date:** 2025-26/0014 dated 05-04-2025. **Sr. No. 6. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** Sheet Pasting Machine 1 Roller Size-85", HSN/SAC 84399900, and Automatic Strapping Machine 1650x500, HSN/SAC 84224000, **Qty:** 1.00 each, **Invoice No. & Date:** 2024-25/0506 dated 18-03-2025. **Sr. No. 7. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** Sheet Cutting Machine (Gear Model) Size -62", HSN/SAC 84392000, **Qty:** 1.00, **Invoice No. & Date:** 2024-25/0482 dated 04-03-2025. **Sr. No. 8. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** Stitching Machine Size -36" Arm, HSN/SAC 84392000, and Stitching Machine Size -42" Arm, HSN/SAC 84392000, **Qty:** 1.00 each, **Invoice No. & Date:** 2024-25/0483 dated 04-03-2025. **Sr. No. 9. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** Thin Blade Rotary Cutting & Creasing Machine, HSN/SAC 84392000, and Gum Mixer, HSN/SAC 84399900, **Qty:** 1.00 and 2.00, respectively. **Invoice No. & Date:** 2025-26/0021 dated 12-04-2025. **Sr. No. 10. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** Heavy Duty Patten & Embossing Press, HSN/SAC 84392000, **Qty:** 1.00, **Invoice No. & Date:** 2025-26/0058 dated 02-05-2025. **Sr. No. 11. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** Fork Lift, HSN/SAC (84279000), **Qty:** 1.00, **Invoice No. & Date:** 2024-25/0470 dated 28-02-2025. **Sr. No. 12. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** QC Lab Assy, HSN/SAC 90248010, **Qty:** 1 Set, **Invoice No. & Date:** 2024-25/0489 dated 07-03-2025. **Sr. No. 13. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** 2 Colour Printer Heavy Duty Slotter with Chain Feede, HSN/SAC 84399900, **Qty:** 1 Set, **Invoice No. & Date:** 2025-26/0034 dated 22-04-2025. **Sr. No. 14. Supplier/OEM Name:** Nagpal Packaging Machinery Pvt Ltd. **Description of Goods:** Auto Feeder, HSN/SAC 84399900, and Thin Blade Rotary Cutting & Creasing Machine, HSN/SAC 84392000, **Qty:** 1.00 each, **Invoice No. & Date:** 2025-26/0043 dated 26-04-2025.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount of more particularly stated in respective Demand Notices issued, together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to Sale proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules not limited to taking possession and selling the secured asset entirely at the risk of the said borrower(s)/co borrower (s)/Legal Heir(s)/Legal Representative(s)at your own cost and consequences.
Please note that as per section 13(13) of the SARAFESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Bank. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd together with all costs, charges and expenses incurred by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd are tendered to Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd. and no further step shall be taken by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd for transfer or sale of that secured asset.

Date: 18.11.2026, Place : Haryana Sd/-, For Protium Finance Limited, Authorised Officer

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HDFC BANK We understand your world

AUCTION SALE NOTICE

The borrowers concerned and the public at large are hereby informed that a public auction of gold jewellery/ornaments pledged as security in the loan accounts listed below is proposed to be conducted. These items were pledged by borrowers who have defaulted in repaying their dues as per the terms of the executed Loan Agreements, despite reminders issued by HDFC Bank Limited ("the Bank") directing them to clear their outstanding amounts. The Bank had earlier issued notices granting the borrowers seven (7) days' time to repay the full outstanding dues in their respective loan accounts. As the borrowers have failed to regularize their accounts, the Bank, in exercise of its rights as pledgee under the Loan Agreement and applicable law, has decided to enforce the pledge and proceed with the sale of the pledged gold jewellery/ornaments by way of public auction to recover the dues. The auction will be conducted at the branch(es) mentioned below from 9:30 AM onwards. If, for any reason, the auction of any pledged security cannot be conducted or completed on the scheduled date, the Bank reserves the right to continue or reschedule the auction on any subsequent date and time without further notice.

S No	Loan No	Borrower's Name	Loan Amount	Place of Auction (Branch Address)	Auction Date
1	4000572142	Prince Kumar Singh	90000	HDFC Bank Ltd., Ground Floor, Sh/8/27, B-Shivpur Bypass Road, Shivpur, Varanasi, Uttar Pradesh 221003	18-12-2026

The auction shall be carried out strictly on an "AS IS WHERE IS", "AS IS WHAT IS", and "WHATEVER THERE IS" basis. The Bank makes no warranty or representation, express or implied, regarding the quality, purity, caratage, weight, or valuation of the pledged gold jewellery/ornaments. Prospective bidders are solely responsible for inspecting and satisfying themselves regarding the condition, purity, caratage, weight, and valuation of the pledged items prior to placing their bids. Inspection will be permitted 45 minutes before the auction, entirely at the bidders' cost, risk, and discretion. By participating in the auction, bidders shall be deemed to have independently inspected the pledged items and to accept all associated risks without any reliance on representations by the Bank. No requests for return, exchange, refund, compensation, or cancellation will be entertained after the sale has been concluded. All bids shall be subject to a minimum reserve price determined by the Bank in accordance with applicable regulatory norms. The auction value will be based on the lower of: (a) the average closing price of gold for the preceding thirty (30) days, or (b) the closing price of gold published by the India Bullion and Jewellers Association Ltd. (IBJA) on the immediately preceding day. The Bank retains sole discretion to finalise the reserve price and impose any additional conditions as deemed necessary. Should any borrower repay the entire outstanding dues in accordance with the Loan Agreement before commencement of the auction, the pledged gold jewellery/ornaments for that account may, at the Bank's discretion, be withdrawn from the auction without further notice. The auction and any resulting sale shall remain subject to any further terms and conditions that the Bank, in its sole and absolute discretion, may impose, amend, or prescribe from time to time. Please note that the undersigned Authorized Officer of the Bank reserves the right to postpone, adjourn, modify, suspend, or cancel the auction proceedings without prior notice and without assigning any reason. The Authorized Officer also reserves the right to accept or reject any bid(s), in whole or in part, and any such decision shall be final and binding on all participants.

Date : 18.11.2026, Place : Varanasi Sd/- Authorized Officer, HDFC BANK LTD.

SBFC FINANCE LIMITED
Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.
Branch Address: SBFC Finance Limited, Ground Floor, House No. 294, Infront of Aims Hospital Gate no - 4, Deoria Road, Girdharganj, Post - Kurnaghat, Gorakhpur, Uttar Pradesh - 273008

PUBLIC NOTICE FOR AUCTION CUM SALE

Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of **SBFC Finance Limited** (Erstwhile SBFC Finance Pvt. Ltd.) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") for the recovery of amount due from below borrower/s, offers/Bids are invited by the undersigned in sealed covers for purchase of immovable property, as described hereunder, which is in the possession of the secured creditor, on **'AS IS WHERE IS BASIS', 'AS IS WHAT IS BASIS' and 'AS IS WHATEVER THERE IS BASIS'**, The Reserve Price for the Auction will be against the each property as mentioned below in respective column and the Earnest Money Deposit (EMD) will be 10% of the reserve price accordingly which shall be required to be submitted by way of DD/PO in favor of **"SBFC Finance Limited"** along with the Bid by the intended bidder(s)/purchaser(s) at SBFC Branch Office "SBFC Finance Limited, Ground Floor, House No. 294, Infront of Aims Hospital Gate no - 4, Deoria Road, Girdharganj, Post - Kurnaghat, Gorakhpur, Uttar Pradesh - 273008" on or **before 5:00 PM** of **07/12/2026** (last date for bid submission). The successful bidder/purchaser shall pay a deposit of at least 25% of the Sale Consideration (inclusive of EMD amt. paid with the Bid) either on the same day of Sale Confirmation or not later than next working day. Balance sale consideration shall be required to be deposited within 15 days from Sale confirmation date. Particulars of which are given below: -

Address of Borrower(s) /Co-Borrower(s)	Demand Notice Date & Amount	Description of the Immovable property/ies	Reserve Price (R.P.)	Earnest Money Deposit (EMD) (10% of R.P.)	Total Loan Outstanding as on 16th Nov, 2026
1. Durgesh, 2. Priti Devi, Add: H. N. 98, Surti Gali, Ward No.6, Kidwai Nagar Hata, Hata, Kushinagar, Uttar Pradesh- 274203. **And also, at: 1a. Durgesh,** Arazi No. 110, Hata Khas, Bajhauli, Shahjahanpur, Ward No. 23, District Kusum Nagar, Uttar Pradesh- 274203.	**Demand Notice Date: 26th November 202 Rs. 36,74,915/-** (Rupees Thirty-Six Lakh(s) Seventy-Four Thousand Nine Hundred Fifteen Only) **as on 26th November 2024 plus unapplied interest from the date of 27th November 2024.**	All that piece and parcel of the Property situated at Mauja Hata Khas Tappa- Bachauli Pargana-Shahjahapur, Tehsil- Hatta, District Khushinagar, Aaraji No. 110 area 50 sq. meter and property bounded as under as per sale deed - North- By House Basdev, South- By Road Below 9 meter wide, East- By House Rajendra, West- By House Bindu Devi.	Rs. 33,99,084/- (Rupees Thirty-Three Lac Ninety-Nine Thousand and Eighty-Four Only)	Rs. 3,39,908/- (Rupees Three Lac Thirty-Nine Thousand Nine Hundred and Eight Only)	Rs. 47,12,227/- (Rupees Forty-Seven Lac Twelve Thousand Two Hundred and Twenty-Seven Only)

1. Last Date of Submission of Sealed Bid/Offer in the prescribed tender/Bid forms along with EMD and KYC (Self-attested) is **07/12/2026 on or before 05:00 PM** at the Head/Branch Office address mentioned herein above. Tenders/Bids that are not filled up or tenders received beyond last date will be considered as invalid and shall accordingly be rejected. , 2. EMD amount should be paid by way of Demand Draft/Pay order payable at, **Gorakhpur/Uttar Pradesh - 273008** , in favour of **"SBFC Finance Limited"** which is refundable without interest to unsuccessful bidders., 3. Date of Inspection of the Property is on **01/12/2026** between 11.00 AM to 4.30 PM., 4. Date of Opening of the Bid/Offer (Auction Date) for Property is **08/12/2026** at the above-mentioned branch office address at **12:30 PM.** The tender/Bid will be opened in presence of the Authorized Officer along with all bidders., 5. The bid starts from the incremental value of **Rs. 50,000/-** (Rupees Fifty Thousand Only). Further all the bids shall be increased in multiple of incremental value., 6. Property will be sold to bidder quoting the highest bid amount. Inter-se bidding will be at sole discretion of Authorized Officer. However, the Authorized Officer has the absolute power and right to accept or reject any tender/bid or adjourn/ postpone the sale without assigning any reason whatsoever thereof. The property will not be sold below Reserve Price. , 7. Further interest will be charged as applicable, as per the Loan Agreement on the amount outstanding in the notice and incidental expenses, costs, etc., is due and payable till its realization., 8. The detail terms and conditions of the auction sale are incorporated in the prescribed tender form. Tender forms are available at the above-mentioned Head/Branch office., 9. Any fees, charges, taxes including but not limited to transfer/conveyance charges, unpaid electricity charges, Municipal/local taxes, Stamp duty & registration charges shall have to be borne by the purchaser only., 10. The Auction Purchaser/Highest Bidder shall deposit the applicable TDS as per Income Tax rules (as of now 1%) against the Sale in PAN of **SBFC Finance Limited (SBFC)**, and submitted the requisite Form/Documents (as of now called form 26QB) with RFL prior issuance of Sale Certificate. The said TDS amount will be deducted by Auction purchaser form the Sale Consideration., 11. All dues/arrears/unpaid taxes including but not limited including sales tax, property tax, etc. or any other dues, statutory or otherwise on the secured property shall be borne by the purchaser separately., 12. Encumbrances known to the secured creditor: Nil., 13. The successful bidder shall deposit 25% of bid amount (after adjusting EMD) immediately and balance 75% amount must be payable within 15 days. On failure to pay the sale price as stated all deposits including EMD shall be forfeited without further notice. However, extension of further reasonable time to make the balance 75% payment in exceptional situations shall be at sole discretion of authorized officer., 14. The particulars given by the Authorized officer are stated to the best of his knowledge, belief and records. Authorized officer shall not be responsible for any error, mis-statement or omission etc., 15. The bid is not transferable, the purchaser(s)/successful bidder(s) and/or any person claiming through or under them shall have no right to initiate any proceedings against the authorized officer/secured creditor in relation to the sale of the secured asset., 16. The Banker's Cheque or Demand Draft should be made in favor of **'M/s. SBFC FINANCE LIMITED'** payable at, **Gorakhpur/Uttar Pradesh - 273008 Only.** , 17. The Borrower/ Co-Borrower are hereby given **15 DAYS STATUTORY SALE NOTICE UNDER THE SARFAESI ACT, 2002** to pay the sum mentioned as above before the date of Auction failing which the immovable property will be auctioned and balance, if any, will be recovered with interest and costs. If the Borrower pays the amount due to SBFC Finance Limited (Erstwhile SBFC Finance Pvt. Ltd.) in full before the date of sale, auction is liable to be stopped., 18. The notice is hereby given to the Borrower, Co-Borrower to remain present personally at the time of sale and they can bring the intending buyers/purchasers for purchasing the immovable property as described herein above, as per the particulars of Terms and Conditions of Sale., 19. The interested parties may contact the Authorized Officer for further details/ clarifications and for submitting their application/Bid., Authorised Officer: **Authorised Officer: Authorised Officer: Mr. Amit Jaiswal, Mobile No. +91 9792777791, E-mail Id: 'amit.jaiswal@sbfc.com, Authorised Officer: Mr. 'Vaibhav Srivastav' Mobile no. +91 8574278858, E-mail Id: vaibhav.srivastava@sbfc.com, Authorised Officer: Mr. 'Prateek Saxena' Mobile no. +91 9161959637, E-mail Id: prateek.saxena@sbfc.com, Authorised Officer: Mr. 'Akshit Solanki' Mobile no. +91 6394015464, E-mail Id: akshit.solanki@sbfc.com** , 20. In case of discrepancy in the Vernacular language publication, the English newspaper will prevail over vernacular newspaper.

Place: Gorakhpur/Uttar Pradesh - 273008, Date:18th Nov, 2026 Sd/- Authorised Officer, M/s. SBFC FINANCE LIMITED

Asset Reconstruction Company (India) Ltd. (Arcil)
Acting in its capacity as Trustee of various Arcil Trusts
Arcil office: The Ruby, 10th floor, 29, Senapati Bapat Marg, Dadar (West) Mumbai-400 028
Website: https://XpertAuction.com; CIN-L65999MH2002PLC134884

PUBLIC NOTICE FOR SALE THROUGH ONLINE E-AUCTION IN EXERCISE OF THE POWERS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI ACT) READ WITH RULES 6, 8 & 9 OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and to the Borrower (s) / Guarantor (s) / Mortgagor (s), in particular, that the below described immovable property/ies mortgaged/charged to the Asset Reconstruction Company (India) Limited, acting in its capacity as Trustee of various Arcil Trusts ("ARCIL") (pursuant to the assignment of financial asset vide registered Assignment Agreements), will be sold on "As is where is", "As is what is", "Whatever there is" and "Without recourse basis" by way of online e-auction, for recovery of outstanding dues of together with further interest, charges and costs etc., as detailed below in terms of the provisions of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rules 6, 8 and 9 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Name of the Borrower / Co-Borrower/s / Guarantor/s / Mortgager/s	LAN No. & Selling Bank	Trust Name	Outstanding amount as per SARFAESI Notice dated 10/Oct/2024	Possession type and date	Earnest Money Deposit (EMD)
				Date of Inspection	Reserve Price
				Type of Property and Area	Date & Time of E-Auction
Borrower: Sonu Singh Co-Borrower: Gurpreet Kaur	LP0000000110956 Vastu Housing Finance Corporation Limited (VHFC)	Arcil-Trust-2025-018	Rs.1075477 /- as on 9/Oct/2024 + further Interest thereon + Legal Expenses.	Physical on 29/Sep/2025	Rs. 1,00,200/- (Rupees One Lakh Two Hundred only)
				Will be arranged on request	Rs. 10,02,000/- (Rupees Ten Lakh Two Thousand only)
				measuring 184.398 Sq Yards	On 31/Dec/26 at 2:00 PM

Description of the Secured Asset being auctioned: Land measuring 184.398 Sq Yards 00 Kanals 06 Marlas Detail as below: (A) 00 Kanals 03 Marlas,comprised in Khata No. 80/87 & 458/586 Khasra No. 1758/0-3 & (B) 00 Kanals 03 Marlas i.e 35/156 Share of 00 Kanal 13 Marlas Khasra No. 1108/0-10, 1757/0-3, Total Land 00 Kanal 06 Marlas as per Jamabandi for the year 2015-2016, situated within the revenue limits of Patti Sanghera, Tehsil & District Barnala, Punjab, 148025

Pending Litigations known to ARCIL	Nil	**Encumbrances/Dues known to ARCIL**	Nil
Last Date for submission of Bid	Same day 2 hours before Auction	**Bid Increment amount:**	As mentioned in the BID document
Demand Draft to be made in name of:	**Arcil-Trust-2025-018**	**Payable at Par**	
RTGS details	**Arcil-Trust-2025-018, Trust Account No: 57500001745590, HDFC Bank Limited, Branch: Kamla Mill Extn Ctr, Mumbai, IFSC Code: HDFC0000542**		
Name of Contact person & number	**Arpit Choudhary arpit.choudhary@vastuhfc.com; Shekhar Sharma - 86557 96116, Navneet Singh - 99991 05933**		

Terms and Conditions:
1. The Auction Sale is being conducted through e-auction through the website https://XpertAuction.com and as per the Terms and Conditions of the Bid Document, and as per the procedure set out therein.
2. The Authorised Officer ("AO")/ ARCIL shall not be held responsible for internet connectivity, network problems, system crash down, power failure etc.
3. At any stage of the auction, the AO may accept/reject/modify/cancel the bid/offer or post-pone the Auction without assigning any reason thereof and without any prior notice.
4. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, applicable GST on the purchase consideration, stamp duty, registration fees, etc. that is required to be paid in order to get the secured asset conveyed/delivered in his/her/its favour as per the applicable law.
5. The intending bidders should make their own independent enquiries/ due diligence regarding encumbrances, title of secured asset and claims/rights/dues affecting the secured assets, including statutory dues, etc., prior to submitting their bid. The auction advertisement does not constitute and will not constitute any commitment or any representation of ARCIL. The Authorized Officer of ARCIL shall not be responsible in any way for any third-party claims/rights/dues.
6. The particulars specified in the auction notice published in the newspaper have been stated to the best of the information of the undersigned; however undersigned shall not be responsible / liable for any error, misstatement or omission.
7. The Borrower/ Guarantors/ Mortgagors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rules 8 and 9 of the Security Interest (Enforcement) Rules, about the holding of the above mentioned auction sale.
8. In the event, the auction scheduled hereinabove fails for any reason whatsoever, ARCIL has the right to sell the secured asset by any other methods under the provisions of Rule 8(5) of the Rules and the Act.

Place: Bathinda Sdl- Authorized Officer
Date: 18.11.2026 Asset Reconstruction Company (India) Ltd.

C S THIRUPAL GORIGE ★ LIQUIDATOR ★ NO.IBBI/IPA-002/IP-N00016-2017/10030